

Duty Drawback Schedule for Exports

2595. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided on new duty drawback schedule for exports;

(b) whether the rates have been improved for a variety of products; and

(c) if so, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir. The new Duty Drawback Schedule for exports came into effect from 20-6-90.

(b) and (c) Rates have been improved for a total number of 126 items covering various industries. In the engineering sector these include bright bars & shaftings, copper utensils, brass utensils, builders hardware and other articles of brass, tools made of high speed steel, agricultural implements, a number of textile machinery items, power driven centrifugal pumps, passenger cars, stator and rotor, pressure cooker, deepwell hand pumps, die cast rotors, aluminium piston/piston assembly etc. In the electronic industry it covers TV 20" with remote control, BW TV Set 20", B/W Picture tube of 20" & 14", GLS Lamps etc. This increase is also reflected in certain categories of chemicals, paint and pigments, various plastic products, textile and textile products (e.g. cotton embroidered fabric, cotton bags, carpet priced above Rs. 1000/- per sq. ft. etc.), and a number of miscellaneous products, e.g. Chutney & condiment paste & pickles packed in glass bottles, asbestos cement products, bicycle/cycle rickshaw tubes, harness goods, audio cassettes, metallic zip fasteners, fountain pens, jotter refills for ball point pens.

Transfer of Judges

2596. SHRI JANARDHANA POOJARY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of the Chief Justices and Judges of the High Courts who have been transferred during the last three months;

(b) whether the judges were consulted before their transfer; and

(c) if not, the policy adopted by Government in the matter?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) During the last 3 months, two puisne Judges, namely Shri Justice P. S. Mishra from the Patna High Court to the Madras High Court and Shri Justice S. K. Desai from the Bombay High Court to the Kerala High Court were transferred.

(b) As per practice, the Chief Justice of India informed both the Judges of the proposed transfers, considered their reaction to the proposals, and then sent his recommendations for their transfer in the public interest to the Government of India.

(c) As a policy, Government will transfer Judges only on the recommendation of the Chief Justice of India.

[*Translation*]

UP Representation in new Import Export Policy

2597. SHRI M. S. PAL: Will the Minister of COMMERCE be pleased to state:

(a) whether any representation has been received from Uttar Pradesh against the new Import Export Policy;

(b) the issue raised therein; and

(c) the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) and (b) Yes, Sir. The suggestions received from Uttar Pradesh against the provisions of the new Import-Export Policy generally relate to the restorations of the new Duty free Import Replenishment Scheme, scaling down the threshold for the grant of Export House status/Blanket Advance Licences, grant of Deemed Exports status to the supplies of items of raw-materials and machinery by indigenous producers against REP/Additional Licences, simplification of Import-Export Procedures; etc. etc.

(c) Review of Import and Export Policy/Procedures is a continuous process and representations received from various quarters are examined in consultation with technical authorities and corrective measures taken after taking into consideration all the relevant factors and keeping in view the needs of the economy.

[English]

Promotions of Deputy Commissioners of Income Tax

2598. SHRI SHIBU SOREN: Will the Minister of FINANCE be pleased to state:

(a) whether the Departmental Promotion Committee of Deputy Commissioners of Income-tax has prepared a list of seventy nine (79) Deputy Commissioner's for promotion to the post of Commissioners in April, 1988;

(b) if so, the action taken after preparation of the list; and

(c) the number of Scheduled Caste/Scheduled Tribe Deputy Commissioners whose names have been included in that list?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) and (c) Out of 79 officers recommended by Departmental Promo-

tion Committee, the Government approved for promotion 78 officers which included 5 Scheduled Caste officers and one Scheduled Tribe officer. In addition, the Government approved the promotion of two more officers who were not recommended by the Departmental Promotion Committee. Out of the list of 80 officers thus approved by the Government, promotion orders have been issued in all cases except six in which vigilance clearance has been withheld.

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Policy for Export of Processed Food

2599. SHRI MAHENDRA SINGH MEWAR: Will the Minister of COMMERCE be pleased to state:

(a) whether a demand has been made by PHD Chamber of Commerce and Industry for a clear strategy for export of processed foods, economising production of agricultural produce, down to marketing to the ultimate consumer;

(b) whether any study has been made in this regard;

(c) if so, the details thereof; and

(d) the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) to (d) It has come to Government's notice that, based on a study made, the PHD Chamber of Commerce and Industry has made some recommendations for a strategy for export of processed foods. These include, inter-alia, a stable policy framework, identification of thrust areas for concentrated attention, liberalised import of technology, marketing tie-ups etc. The study and the recommendations are with special reference to the northern parts of the country. These, and similar recommendations have been examined by the Government while taking policy initiatives for boosting exports of processed foods.